

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1570/20176

Dated Friday, the 22nd day of February, 2019

PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

C.Vasanthakumar,
S/o.P.Chelliyan,
D/No.6/555, RDO Office backside,
Gudalur Bazaar Post,
Gudalur Taluk,Nilgiri District 643 212.

... Applicant

By Advocate M/s.R.Malaichamy

Vs

1. Union of India, Rep., by
Director of Postal Services,
O/o. The Postmaster General,
Western Region(TN),
Coimbatore 641 002.
2. Senior Superintendent of Post Offices,
Nilgiris Division, Udagamandalam 643 001.
3. Postmaster, HSG-1,
Udagamandalam HO,
Udagamandalam 643 001.
4. Inspector Posts,
Gudalur Sub Division,
Gudalur 643 212.

... Respondents

By Advocate Mr.G.Dhamodaran

(Order: Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“(i)To call for the records of the 1st Respondent pertaining to his show cause notice made in No.STB/15-281/2016 dated 02/12.09.2016 and set aside the same, consequent to

(ii)Restore all the service benefits to the applicant and

(iii)To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper.”

2. When the matter is called, learned counsel on both sides submit in unison that after filing of this OA challenging the order of penalty imposed by the disciplinary authority, orders had been passed by the appellate authority and the revision authority and as such this OA which challenges the decision of the disciplinary authority alone could be closed with liberty to the applicant to file a fresh OA if he is still aggrieved and if so advised.

3. In view of the above, the OA is closed with liberty to the applicant to file a fresh OA, if he is still aggrieved and if so advised.

**(R.RAMANUJAM)
MEMBER (A)
22.02.2019**

M.T.